

IN THE HIGH COURT OF BOMBAY AT GOA.

LD-VC-CW-151-2020

Diocesan Society of Education Petitioner.

Versus

The State of Goa and ors. Respondents.

Shri J. E. Coelho Pereira, Senior Advocate with Shri V. Korgaonkar,
Advocate for the petitioner.

Shri P. Faldessai, Additional Government Advocate for the respondents.

**Coram:- M. S. SONAK &
DAMA SESHADRI NAIDU, JJ.**

Date:- 25th August 2020.

P.C.:

Heard Shri J. E. Coelho Pereira, learned Senior Counsel with Shri V. Korgaonkar, learned counsel for the petitioner and Shri P. Faldessai, learned Additional Government Advocate for the respondents.

2. We issue Rule in this petition. Hearing is expedited.
3. Shri P. Faldessai, learned Additional Government Advocate, waives notice on behalf of the respondents.
4. The respondents are granted four weeks' time to file their replies. Copies of such replies to be served upon the learned counsel for the

petitioner, if necessary by email. If the petitioner wishes to file any rejoinder, the petitioner is granted one week time to file the same.

5. Once the pleadings are complete, liberty is granted to the petitioner to apply for final disposal of this petition.

DAMA SESHADRI NAIDU, J.

M. S. SONAK, J.

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